

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): (a) Yes, Sir.

(b) The letter contains a demand to intervene in the matter against the alleged victimisation of employees of Animal Husbandry and Veterinary Services Department of the Andaman and Nicobar Administration after the Union had organised a peaceful hunger strike in support of their demands. A copy of the letter has been forwarded to the Lt. Governor Andaman and Nicobar Islands for appropriate action.

Meeting of delegation of M.Ps. from West Bengal with Lt Governor, Delhi

2928. SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a delegation of Members of Parliament from West Bengal met the Lieutenant Governor, Delhi on the 16th July, 1989;

(b) if so, what are the details of the request made by the said delegation; and

(c) what steps have been taken by the Lieutenant Governor in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): (a) Yes, Sir.

(b) The delegation of Members of Parliament requested cancellation of orders withdrawing exemption from payment of Entertainment Tax which was granted in favour of the Paschim Banga Banayatan Committee in respect of the programme organised by it in April 1979 for raising funds for the flood victims of West Bengal. The delegation also requested for the cancellation of recovery certificate of Rs. 1. lakh issued against the Committee.

(c) The matter has not been decided finally by the Delhi Administration so far.

Income-tax raids on foreign companies in the country

2929. SHRI CHATURANAN MISHRA: Will the Minister of FINANCE be pleased to state:

(a) what are the details of income-tax raids conducted by the Income Tax Department on the foreign companies during 1988; and

(b) what are the names of the companies and the amount of tax evasion detected in Delhi and other parts of the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) There was only one case of search in a foreign company in 1988. The name of the company is M[s. GF-C Turbine General India (P) Ltd. It was found that the said Company was not properly deducting tax at source on the salaries paid to its employees as it was not disclosing full facts of their employment. The Assessing Officer has taken up the case for further investigation and also for determining the extent of tax evasion.

Inclusion of Gorkha Bhasba in the Eighth Schedule of the Constitution

2930. SHRI RATNA BAHADUR RA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation for the inclusion of Gorkha Bhasba in the Eighth Schedule of the Constitution of India; and

(b) if so, what are the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) The Government is of the view that the inclusion of more languages in the Eighth

Schedule of the Constitution would create repercussions and reactions. However, it is the endeavour of the Government to develop the cultural and literary heritage Of all languages irrespective of their inclusion in the Eighth Schedule.

Black money generated in Dhanbad district in Bihar through illegal activities of Mafia group

2931. SHRI A. NALLASIVAN: Will the Minister of FINANCE be pleased to state whether Government have any information about the extent of black money being generated in Dhanbad district of Bihar, during the recent past by the activities of the -mafia group in the colliery areas and if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AHT PANIA): The Government is aware of black money being generated in Dhanbad district of Bihar on account of the activities of 'Coal Mafia' but it may not be possible to make an accurate estimate of the quantum of black money being generated. However, the Income-tax Department had in co-ordination with the Central Bureau of Economic Intelligence and the Directorate of Revenue Intelligence conducted searches at Dhanbad, Patna, Batia, Chhapra, Calcutta and New Delhi on 9-6-1988 at the "residential and business premises of certain leaders of the 'Coal Mafia' and their associates. During these searches*, *prima facie* unaccounted assets such as cash, jewellery and others amounting to approximately Rs. 46.95 lakhs and a large number of incriminating documents were seized. during the course of the searches, concealment of income to the tune of Rs. 60 lakhs was admitted in a statement by one of the persons searched. a part of follow in action references have been made to the Valuation Cell regarding valuation of immovable properties belonging to persons of this group of cases for ascertaining the quantum of unexplained investment.

Payment made to the leader of the recognised union in MITCO

2932. SHRI A. NALLASIVAN: "Will the Minister of COMMERCE be pleased to state;

(a) the amount of money paid to the leader of the recognised union in MITCO under various heads in 1988-89 and the specific purpose for which the same was given;

(b) if the amount paid in connection with his travelling the purpose and justification thereof in detail;

(c) the relevant rules under which such payment was made; and

(d) whether such practice is in vogue in any other public sector unit; if not, whether the amount so paid would be recovered?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P., R. DAS MUNSHI): (a) and CM About Rs. 40,000 - was paid to the leader of the Trade Union recognised by the Management of MITCO, towards TA/DA during 1988-89 for journeys performed by him to different places for attending to union matters which help in sorting out issues in the overall interest of the Corporation and the workers.

(c) and (d) As per the TA/DA Rules of the MITCO, the leaders of Workers' Trade Union recognised by the Management are entitled to Travelling and Dearness Allowance for journeys performed in connection with their visits to different places as deputed by the Management for holding discussions with their members in the overall interest of the Workers and the Corporation and is in line with the practice followed in several other public sector Corporations.